

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 699/MP/2020

Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.

Petitioner : PTC India Limited (PTCIL)

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim
Shri Ayush Bansal, Advocate, Govt. of Sikkim
Shri Sarthak Dora, Advocate, Govt. of Sikkim
Shri Vidhan Vyas, Advocate, SUL

Record of Proceedings

At the outset, when the matter was called out, learned counsel for the Respondent, the Government of Sikkim, prayed for pass over on the ground of the arguing senior counsel being occupied in a part-heard matter before another forum. In response, learned counsel for the Petitioner requested to list the matter on any other convenient date.

2. Considering the above, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **12.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)